

In the Central Administrative Tribunal

87 Principal Bench: New Delhi

OA No. 308/97

Date of decision: 07.09.1992.

Shri Sohan Pal Singh

...Petitioner

Versus

Union of India through ... Respondents
General Manager, Northern Railway Headquarters,
Baroda House, New Delhi and Others.

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman
The Hon'ble Mr. I.K. Rasgotra, Administrative Member

For the petitioner None

For the respondents Shri I.C. Sudhir, Counsel.

Judgement (Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the petitioner when this matter was taken up for hearing. Shri I.C. Sudhir, learned counsel appeared for the respondents.

2. The petitioner was removed from service by order dated 28.09.1983 on the ground that he had relied upon the bogus casual labour card at the time of ^{initial} appointment. Appeal against the said decision was dismissed on 10.05.1985. The petitioner has challenged the said decision in Civil Writ Petition No. 1150 of 1984 in the High Court of Delhi. It came to be dismissed on 09.08.1985 as withdrawn. The observation of the Division Bench is that after arguing for some time, the learned counsel for the petitioner wishes to withdraw the writ petition and it is accordingly dismissed as withdrawn. No specific liberty

is reserved for agitating the same matter. Be that as it may, the present petition having been filed on 12.1.1987, the cause of action having accrued at any rate on 10.5.1985, is clearly barred by limitation. Hence, this petition fails and is dismissed. No costs.

Salveh
(I.K. Rasgotra)
Member(A)

Malimath
(V.S. Malimath)
Chairman

September 7, 1992.

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